

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3386 of 2020

Sonu Kumar Jaiswal.

.....Petitioner

Versus

1. The State of Jharkhand.

2. Puja Bhagat.

.....Opposite Parties

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Pratiush Lala, Advocate

For the State

: Mr. Vineet Kumar Vashistha, A.P.P.

For the O.P. No. 2

: Mr. Dilip Kumar Jaiswal, Advocate

02/9-9-2020

Heard.

So far as defect nos. 4, 5 (e), 9 (i), as pointed out by the office, are concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes.

The petitioner apprehends his arrest in connection with Topchanchi P.S. Case No. 55 of 2020.

Marriage of the informant was solemnized with the petitioner on 19.11.2019. It has been alleged that there was demand of a car and on non fulfilment of which she was subjected to torture and ultimately on 17.01.2020, she was ousted from her matrimonial house.

Learned counsel for the petitioner has submitted that the allegations are general and omnibus in nature. It has further been submitted that the petitioner had gone to the parental house of the informant where he was subjected to assault as a result of which he was admitted to the hospital and for better treatment he was taken to Asian Dwarkadas Jalan Hospital, in support of which, the petitioner has referred to final bill summary.

Learned A.P.P as well as learned counsel for O.P. No. 2 have opposed the prayer for anticipatory bail of the petitioner.

It appears from the allegation that O.P. No. 2 was ousted from her matrimonial house even before the completion of two months of marital life. Although the allegations are general and omnibus in nature as it appears from the FIR but considering the duration of marital life of O.P. No. 2 and petitioner being husband of O.P. No. 2, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application accordingly stands rejected.

However, if the petitioner surrenders before the learned court below within a period of four weeks and pray for bail, the learned court below shall endeavour to dispose of the bail application expeditiously without being prejudiced by this order.

(Rongon Mukhopadhyay, J)

Rakesh/-